

ITEM NO.19

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 12319/2025

[Arising out of impugned final judgment and order dated 03-03-2025 in A482 No. 6741/2025 passed by the High Court of Judicature at Allahabad]

NOIDA POWER COMPANY LIMITED

Petitioner(s)

VERSUS

SANDEEP & ANR.

Respondent(s)

FOR ADMISSION

IA No. 186956/2025 - EXEMPTION FROM FILING O.T.

IA No. 186973/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(CrI) No. 11691/2025 (II)

FOR EXEMPTION FROM FILING O.T. ON IA 186940/2025 FOR PERMISSION TO
FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 186941/2025

IA No. 186940/2025 - EXEMPTION FROM FILING O.T.

IA No. 186941/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 21-05-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :

Mr. Vishal Gupta, AOR

Mr. Anupam Chaudhary, Adv.

For Respondent(s) :

Dr. Vijendra Singh, AOR

Mr. Ajay Kumar Prajapati, Adv.

Ms. Apurva Singh, Adv.

Ms. Ashwina Lakra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The submission of the learned counsel for the petitioner is that a similar matter raising similar issue is pending as Criminal Appeal No. 3547/2025.
2. Leave granted.
3. Tag with Criminal Appeal No. 3547/2025.

(CHETAN ARORA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)